

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 101
IB-266/ND/2020

IN THE MATTER OF:
Rishi Narayan Verma

...PETITIONER

Vs.

M/s. ILD Millennium Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 20.01.2020

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

For the Petitioner/Op.-Creditor/F.C. :Mr. K. S. Arya, Advocate

For the Respondent/ Corporate-debtor :

ORDER

Heard the submissions made by the counsel for the Operational-creditor. Perused the paper-book. The counsel for the Operational-creditor is directed to file a short affidavit in compliance to Section 9 (3) (c) of the Code. Serve notice on the corporate-debtor within ten days. Matter is adjourned to 06.02.2020.



(P.S.N. Prasad)
Member (J)